PROSECUTIONS UNDER SECTION 107 Cr.P.C. OF THE TRINAGAR UNITED FRONT AGITATORS

590. SHRI K. P. SUBRAMANIA MENON : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether large number of people belonging to all parties were subjected to proceedings under Section 107 of the Gr. P. C. in connection with the agitation of Trinagar United Front in Delhi for better civic amenities and living conditions;

(b) if so, What were the specific cir. cumstances which necessitated the proceedings under Section 107 Gr. P. G. on such a large number of people ; and

(c) whether there has been any instance of breach of peace or threat of violence during this agitation?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (c) An agitation was launched by some persons for re-naming a main road in Shanti Nagar. Several public meetings, demonstrations etc. were held during the period from 25th May 1969 to 17th July 1969 by them. A counteragitation was also, launched by another group of persons.

Several complaints were received from both the sides alleging a fear regarding breach of the peace and that some persons were assaulted etc. Since there was a likelihood of the breach of the peace, the local police took. action by proceeding against 35 persons u/s 107 Cr. P. G. as a preventive measure.

591. [*Transferred to the* 11 th *August,* 1969].

POWERS TO ANY OTHER COURT OR COURTS UNDER ARTICLE 32(2) OF THE CONS-TITUTION

592. SHRI A. P. GHATTERJEE : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government propose to introduce a Bill in Parliament vesting the powers exercisable by the Supreme Court under Article 32(2) of the Constitution in any other court or courts ; and

(b) whether there is a great congestion in different High Courts in States as far as disposal of writ petitions for enforcement of fundamental rights is concerned ? THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) No, Madam.

(b) Statistics of such writ petitions are not available with Government.

DEVELOPMENT OF NON-HINDI LANGUAGES IN TAMIL NADU AND KERALA

593. SHRI S. A. KHAJA MOHI-DEEN : Will the Minister of EDUCA TION AND YOUTH SERVICES be pleased to state :

(a) whether any help for the development of non-Hindi languages was sought for by the Chief Ministers of Kerala and Tamil Nadu from the Centre ; and

(b) the reaction of Government thereto?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (PROF. V. K. R. V. RAO) : (a) and (b) No request has been received from the Chief Ministers of Kerala and Tamil Nadu for financial help for the development of non-Hindi languages in their States.

The Ministry, has, however formulated a new scheme under which financial assistance are being rendered to each State Government for the production of university level books in regional languages. Each State Government having universities within their jurisdiction will be entitled to Central grant to the extent of rupees one crore spread over a period of six years commencing from 1968-69. Under this scheme Rs. 43,050 and Rs. 1,72,000 have already been paid to the Governments of Kerala and Tamil Nadu respectively for production of books in regional languages at university level. A sum of Rs. 4 lakhs each has also been released to the two State Governments during the current year.

The Central Government has also been assisting voluntary organisations and universities for*production of bilingual dictionaries encyclopaedias etc. and during the third plan period a sum of Rs. 2,29,594 ^and Rs. 8,61,082 had been paid to the voluntary organisations for production of such reference books in Malayalam and Tamil respectively.

JUMBO JETS

594. SARDAR RAM SINGH : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether it is a fact that the Chairman of Air India has negotiated with

the World Bank and the manufacturers of Boeing aircraft for getting loan to purchase Jumbo jets ; and

(b) if so, the particulars of the agreements reached and when the Jumbos are likely to be pur hased ?

THE MINISTER OF TOURISM AN D CIVIL AVIATION (DR. KARA N SINGH) : (a) Yes, Madam.

(b) The main terms of the loan agreement entered into for the purchase of the first two Boeing 747 (Jumbo Jet) aircraft on 1st May, 1968 are as follows :---

From Exim Bonk	•		tut.		•	. \$23.000 million	
From 13 US Commerc	ial Bank	(5 •		•	•	. \$32.223 ,,	
From Boeing Co	<u>ц</u> ,	• •	, et	•	-	. \$2.777	
· T	OTAL	r ₩331	•	•	٠	. \$60.000 ,,	

Terms of Loan

	Exim Bank	Boeing Co.	US Commercial Bank	
Rate of interest	6% with option to so up to 7%.	6%	8% without com- pnsatory balances.	
Commitment fee	1/2% on undrawn balances.	No commitment fee payable.	1/2% on undrawn bal- ances.	
Repayment	7 emi-annual instal- ments commencing March, 1975 and ending March, 1978.	7 semi-annual instal- ments commencing March, 1975 along with the Exim Bank loan.	7 semi-annual instal- ments commencing 6 months after the Jeli- very of the second air- craft in March, 1971.	
Guarantee	Govt. of India.	Govt. of India.	Govt. of India.	

These two aircraf, are expected to be delivered during the first quarter of 1971.

Air India have also negotiated recently for loans for financing a third Jumbo jet which is expected to be delivered in March 1972. Terms of loans are as follows :

• :	From Exim Bank	٠	1.	2 . K	រដ្ឋ	. \$20.00 million
	From Deutsche Bank	. •	. •		•	. \$10.00 ",
	From US Commercial Banks	•	•	r.	•	. \$3.00 ,,
2 6 - 1			ç h	Total		. \$33.00 ,,
	-		-		·.	— <u>—</u>
	•	Tern	ns of	Loan		
	Exim Bank		ם	eutsche Ban	k	US Commercial, Bank
tate of	interest 6% with option	to	31%	above Bur	ndes	1% above the prime lend-

Rate of interest	6 % with option to go up to 7%.	31% above Bundes Bank discount rate with a maximum 8%	1% above the prime lend- ing rate plus a service fee of 1 and $1\frac{1}{2}$ %.
Commitment fee	½ 6 on undrawn ba- lances.	1% on undrawn ba- lances.	1% on undrawn belan- ces.
Repayment	It half yearly instal- ments commen- cing 6 months after the delivery of the aircraft.	ments commen-	7 half yearly instalments commencing six months after the delivery of the aircraft.
Guarantee	Govt. of India,	Govt. of India.	Govt. of India.

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